

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11899 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-004-APP-051-2017-18 dated 24.04.2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

G R P Limited

Plot No. 664 & 520, GIDC, Panoli, Ankleshwar,
BHARUCH, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise, Bharuch

Vadodara-II, GST Bhavan, Subhanpura, Vadodara
Vadodara, Gujarat-390023

.... Respondent

APPEARANCE :

Shri Vinay Kansara, Advocate for the Appellant

Shri Rajesh K Agarwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 10.04.2023

DATE OF DECISION: 20.04.2023

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No.
10827 of 2013-DB.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL